

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.137 - IA/318(AHM)2022  
ITEM No.138 - IA/538(AHM)2021  
In  
CP(IB) 208 of 2017

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Ramesh T Mehta (HUF)  
V/s  
Winsome Diamond & Jewellery Ltd

.....Applicant

.....Respondent

**Order delivered on ..19/04/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Adv. Mr. Vishal J Dave a.w. Adv. Mr. Nipun Singhvi  
For the Liquidator : Mr. Amit Gupta in person

**ORDER**

**IA/318(AHM)2022**

This application is filed by liquidator for extension of period of liquidation. We heard learned counsel for the liquidator. Since assets of the corporate debtor are yet to be liquidated, hence, extension for one year is granted.

In view of this, **IA/318(AHM)2022** stands allowed and disposed of.

Other IAs to appear for further consideration on 04.07.2022.



**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**



**MADAN B GOSAVI  
MEMBER (JUDICIAL)**